

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 385 of 1995

Wednesday this the 15th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.S.Sunny,  
Khalasi (Under Suspension)  
Ice Plant, Integrated Fisheries  
Project, Cochin-682016. .... Applicant

(By Advocate Mr. Vellayani Sunderaraju)

Vs.

1. Union of India represented  
by Secretary to Government,  
Ministry of Agriculture,  
New Delhi.
2. The Director,  
Integrated Fisheries Project,  
Cochin-16.
3. K.Raveendran Nair  
Director, Integrated Fisheries Project,  
Cochin-16. .... Respondents

(By Advocate Mr. P.R.Ramachandra Menon for R.1&2)

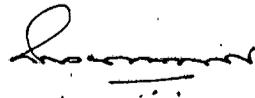
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that he has been kept under suspension for a long time, without even considering his appeal. Standing Counsel for respondents submits that the appeal is not readily traceable. Standing Counsel will forward the copy of the appeal (A8) appended to the application to first respondent and first respondent shall take a decision on the appeal within six weeks from today and communicate the decision to applicant.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 15th day of March, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN